139 Ref. to countermand- [RAJYA SABHA] Meham due to murder 140 ing of Bye-election in of a candidate

I. Appropriation Accounts (1988-89), Railways, Part I and II.

II, Block Accounts Balance Sheets and Profit and Loss Accounts (1988-89) of Railways.

III. Report forthe year ended 31st March, 1989 (No. 10 of 1990) of the Comptroller and Auditor General of India.

SHRI JAGDEEP DANKAR: On behalf of Sari Anil Shastri, I lay on the Table, a copy each (in English and Hindi) of the following papers:

I. (i) Appropriation Accounts, Railways, for the year 1988-89, Part I Review. [Placed in Library See no LT 927/90]

(ii) Appropriation Accounts, Railways, for the year 1988-89, Part-II Detailed Appropriation Accounts. [Placed in Library. See No. LT 928 190].

II. Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Railways for the year 1988-89. [Placed in Library See No. LT 929/90]

III. Report of the Comptroller and Auditor Genaral of India for the year ended 31st March, 1989 [(No.1.) of 1990) - Union Government (Railwaysi)], under clause (1) of aricle 151 of the Constitution. [Placed in Library. See No. LT 926 /90).

MOTION FOR ELECTION TO THE EMPLOYEE'S STATE INSURANCE CORPORATION

अन मंत्री (श्री राम विलास पासवान): महोदया, मैं प्रस्ताव रखता हूं:

कर्नवारी राज्य कीमा अधिनियम, 1948 (1948 का 34) की धारा 4 के . . . (व्यवधान) के खण्ड (4) के अनुसरण में यह सभा . . (व्यवधान) . . . उस रीति से, जैला कि सभापित निदेश दें, (भवधान) . . . सभा के सदस्यों में से एक सदस्य को . . . (व्यवधान)

SHRI JAGESH DESAI (Maharashtra): Madam, Meham is an important issu. We have to discuss that

THE DEPUTY CHAIRMAN: You were not in the House then. I have taken the sense of the House. When we are talking about the democratic process outside, we should not throw it to the winds inside the House. We have certain business We have to do it. (Interruptions). Let us not make an issue of that. The House agreed. You may not be a party to it.

SHRI JAGESH DESAI - Madam,I take it very seriously. You should not have made the other comments.

THE DEPUTY CHAIRMAN: You cannot tell the Chair what comments it should make and what cmments it should not. Please mind your business.

SHRI JAGESH DESAI: No. No. I take very strong objection to this remark.

भी राम विलास पासवान महादया, में प्रस्ताव करता हूं:

> कर्मचारी राज्य बीमा श्रिधि-नियम, 1948 (1948 का ब्रे34) की धारा 4 के खण्ड (1) के श्रमु-सरण में यह सभा, उस रीति से, जैसा कि सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को कर्म-चारी राज्य बीमा निगम का सदस्य होने के लिए निर्थाचित करने की कार्यवाही करें "

The Question was put and the motion was adopted

REF TO THE COUNTERMADING OF BYE-ELECTION IN MEHAM DUE TO MURDER OF A CANDIDATE— Contd

THE DEPUTY CHAIRMAN: Mr. J. P. Mathur.

SHRI SUBRAMANIAN SWAMY; (Uttar Pradesh): The BJP does not know which side to move to.

SHRI JAGDISH PRASAD MATH-UR (Uttar Pradesh): At least, I donotmove towards Swamys. (Interruptions)....

महोदया, ऋाज बड़े दुख का विषय है कि बार फिर से हमारे सामने चुनाती खड़ी है कि हम लाकतंत्र को इस देश में जीवित रख सकोंगे या नही रख सकोंगे। यह ऋाज हमारे समक्ष चुनौती है। मेहम हो या पहले फनेहपूर की घटना हो, ये दोनों हमारे सामने चुनौती बनकर खड़े